

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 359**

**TO BE ANSWERED ON THE 01<sup>ST</sup> DECEMBER, 2021/ AGRAHAYANA 10, 1943 (SAKA)**

**UAPA AND PSA IN J&K**

**359 . SHRI KUMAR KETKAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Jammu and Kashmir administration has notified new rules under which employees can be dismissed from services if they or their family members are found to be 'sympathetic' to people accused under the Unlawful Activities (Prevention) Act (UAPA) and Public Safety Act (PSA), if so, the reasons therefor;**

**(b) whether vigilance clearance was made necessary by the J&K administration for Government employees obtaining a passport; and**

**(c) if so, the details thereof and the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a): The Government of Jammu & Kashmir has not notified any new rules in this regard.**

**(b) & (c): The Government of Jammu & Kashmir has issued instructions regarding mandatory Vigilance Clearance for Government employees for obtaining passport in accordance with the instructions of the Department of Personnel & Training (DoP&T), Government of India.**

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